



SL No! 114/25

Date 19/02/25

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No.112 of 2024/EZ

In the matter of:

Manoj Roy & Others ...Applications

-VS-

State of Assam and othersRespondents

Michael Tadeo
District Commissioner

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Filed by:

Malabika Roy Dey, Advocate
Standing Counsel, State of Assam
E-mail: mrdey@rediffmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No.112 of 2024/EZ

In the Matter of:

Manoj Roy & ors. –vs – State of Assam and Ors.

Affidavit in Reply on behalf of the Respondent No-5,

The

I Sri Mridul Yadav, son of Sri Mahendra Pratap, aged about 34 years, by faith – Hindu, by occupation- District Commissioner, Cachar, residing at:- Silchar P.O., P.S. and District:- Cachar, Assam, do hereby solemnly affirm and state as follows: -

1. That I am the District Commissioner, Cachar District, in the State of Assam and as such I am fully conversant with the facts and circumstances of the case.
2. That I have received the notice and copy of the above-mentioned Original application, as well as the relevant orders July 9th 2024, August 23rd 2024, Oct 23rd 2024 and Jan 7th 2025 of the National Green Tribunal, Eastern Zone Bench, have gone through the same and understood the contents made therein.
3. That I will traverse only through those portion which are relevant for the present purpose, as well as for which the clarifications are sought for. The portions of Original application, not replied to shall not be treated as to be my admission.
4. That the Petitioner and others lodged a complaint before the Hon'ble National Green Tribunal, Eastern Zone Bench,



Mridul Yadav
District Commissioner

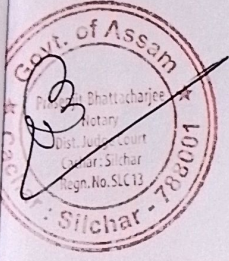
through a letter dated 01.04.2024, alleges that illegal mining activities are taking place in the Jatinga River Stone Quarry in the nature of unauthorized and excessive mining in gross violation of environmental laws, regulations and guidelines. It is further alleged that in the mining large excavators are being used and such illegal mining is alleged to have resulted in pollution of river waters which otherwise serves as a primary source of drinking water for nearby residents which has been contaminated by the use of mechanized machines.

5. That it is further alleged that mining under the Mining Plan of Stone Mahal is limited to a mining depth of 2 meters within the contract period but the Quarry operators are excavating beyond the depth of 20 meters. It is also alleged that unauthorized mechanized machines and 10 wheeler dumpers are being used without proper forest permits and thereby causing substantial loss of revenue to the State exchequer.

6. That in this connection, the Hon'ble National Green Tribunal, Eastern Zone bench, vide its order dated 09.07.2024, has already constituted a committee and directed the same to visit the site in question and submit the Factual and Action taken report.

7. That pursuant to the said order and/or direction an inspection was held on December 13, 2024 and a report has been prepared. The copy of the said report is annexed herewith and marked as Annexure -X.

8. As observed by the committee, the riverbed shows no sign of very deep excavation. The deepest excavated pit measures approximately 1.7 meters in depth, while most excavations



Mridul Yadav

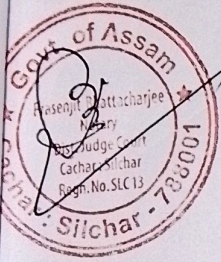
District Commissioner
Cachar, Assam

maintain a depth of less than one meter. Deep excavation is naturally limited by the unstable nature of the riverbed material, as the loose sand and gravel composition causes pit walls to collapse when excavated too deeply. Committee also examined different Permits issued in the river Jatinga earlier and their amendments. A visual inspection indicates clear water flow in the main trunk of the river. The visiting team collected water samples for analysis at the PCBA laboratory. The results presented indicate that the fundamental water parameters meet potability standards. It has been observed that, immediately after receiving information about the illegal activities, 8 trucks were seized by the staff of the Maruacherra Beat, Udharbond Range, under Cachar Forest Territorial Division, and fines were imposed on the vehicles. Strict patrolling was initiated after the report of illegal activities in the said area.

9. That be it mentioned here, after clear observations and investigation, the DFO, Cachar has issued Show cause notices to all the permit holders in order to follow the terms and conditions mentioned in the Environmental Clearance issued from SEIAA, and no fresh EC for mining have been issued in favour of anybody till date.

10. In this regard, the answering deponent humbly submits that the District Survey Report (DSR) for Cachar District is in the final stage of preparation, and the ECs will be issued only after the final approval of the DSR.

11. That the statements made out in the foregoing paragraphs are true to the best of my knowledge and belief and based on records and the same are also my respectful submissions



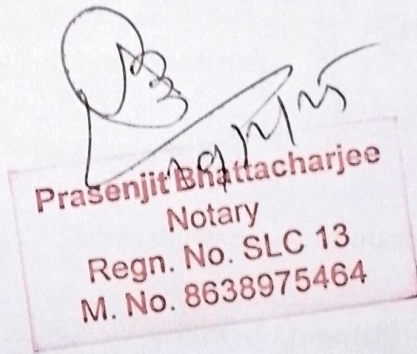
Mridul Talwar

District Commissioner
Cachar, Assam

before this Hon'ble Court and that I have not suppressed any material facts.

Mridul Yadav
District Commissioner
Dependent
Cachar, Assam

*Identified by
Sanku Ojha
Advocate*



REPORT ON JOINT VERIFICATION

Regarding: Jatinga River Stone Quarry Unit No. 2 District: Cachar Assam

Reference: NGT (Eastern Bench) case OA No. 112/2024/EZ dated July 9, 2024 (Monoj Roy & Ors. versus State of Assam & Ors)

1. Introduction:

As per the order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in OA No. 112/2024/EZ dated July 9, 2024, a committee constituted by SEIAA, Assam, comprising the following members, visited the site in question.

1. Dr. Gautam Krishna Misra, Senior Scientist, Assam State Pollution Control Board
2. Prof. Sarat Phukan, Member, SEIAA, Assam
3. Sri Palve Vijay Trimbak, IFS, Divisional Forest Officer, Cachar Forest Division, Assam
4. Smt Antara Sen, Addl. District Commissioner, Cachar District, Assam,

The Committee conducted a site visit on December 13, 2024. During the inspection, the Committee thoroughly reviewed the relevant order and documented ground-level observations. All necessary documents were made available to the Committee as requested. Based on the field inspection, the Committee makes the following observations:

2. Environmental clearances granted by SEIAA, Assam

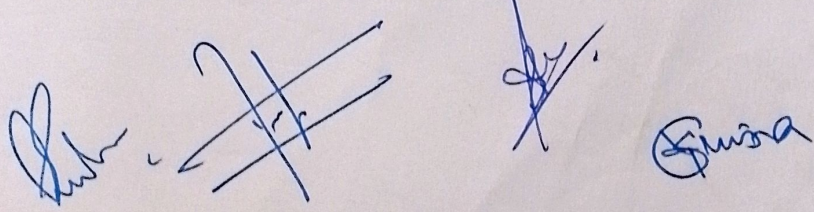
It is observed that the following ECs were issued in the area site of question of Jatinga River:

Sl No	Contract area	Details of EC and period	Allowed Quantity	Name of the project proponent	Annex
1	Jatinga River Minor Mineral Unit 2	SEIAA.1313/2020/EC/19/1143 dated 09/10/2020 EC granted for 5 years	@ 1,07,000Cum of stone per year amounting to 5,35,000Cum in 5 years	Debojit Deb	1

3. Subsequent amendments to the ECs:

(i) Jatinga River Minor Mineral Unit 2

The SEIAA, vide letter No. 1313/2020/EC/23/1303, issued the EC for a quantity of 52,000 cubic metres on 05-02-2021 (**Annex-2**). Subsequently, the DFO Cachar applied for an amendment to the EC, and the SEIAA, vide letter No. 1313/2020/EC/21/1595 dated 23-11-2021, (**Annex-3**) issued the EC for an additional quantity of 780 cubic metres of stone. This brought the total quantity to 52,780 cubic metres. Again, DFO Cachar applied for an amendment to the EC, and



the SEIAA, vide letter No. SEIAA.1313/2020/EC/1789 dated 23-08-2022, (**Annex-4**) granted an additional quantity of 37,000 cubic metres of stone bringing total quantity to 89,780 Cubic Metre.

4. Six monthly Compliance reports:

No six-monthly compliance report has been submitted to the SEIAA, Assam for any of the ECs mentioned above till date.

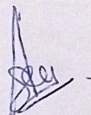
5. Observation of the inspection committee:

- It has been observed that, immediately after receiving information about the illegal activities, 8 trucks were seized by the staff of the Maruacherra Beat, Udharbond Range, under Cachar Forest Territorial Division, and fines were imposed on the vehicles. Strict patrolling was initiated after the report of illegal activities in the said area.
- The riverbed shows no sign of very deep excavation. The deepest excavated pit measures approximately 1.7 meters in depth, while most excavations maintain a depth of less than one meter. Deep excavation is naturally limited by the unstable nature of the riverbed material, as the loose sand and gravel composition causes pit walls to collapse when excavated too deeply.
- Visual inspection indicates clear water flow in the main trunk river. The visiting team collected water samples for analysis at the PCBA laboratory. Results, presented in **Annex-5**, indicate that fundamental water parameters meet potability standards.

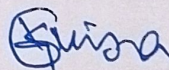
The following suggestions are made by the committee based on the observations in the field:

1. Dedicated staff may be deputed from the Cachar Forest Division for each permit issued in the future to keep vigil on the mining activities as per the terms and conditions of the Environmental Clearance issued by SEIAA.

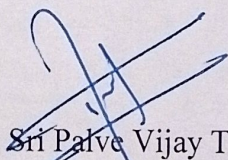
3. Water samples should be tested periodically to detect any deviations in water quality.



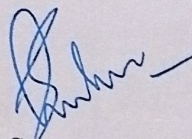
Smt Antara Sen,
Addl. District Commissioner,
Cachar District, Assam



Dr. Gautam Krishna Misra,
Senior Scientist,
Assam State Pollution Control
Board



Sri Palve Vijay Trimbak, IFS,
Divisional Forest Officer,
Cachar Forest Division, Assam



Prof. Sarat Phukan,
Member, SEIAA, Assam



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Annex-1

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STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVT OF INDIA
BAMUNIMAIDAM, GUWAHATI 781021, ASSAM.

No. SEIAA.1313/2020/EC/19 11143
Proposal No. SIA/AS/MIN 53723/2020

Dated: 9/10/20

To

Sri Debajit Deb,
Hospital Road,
P.O. Hospital Road,
Dist: Cachar, Assam.

Sub: - Environment Clearance for collection of Stone from "Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam by Sri Debajit Deb.

This has reference to your application for Environmental Clearance dtd. 01/09/2020 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Public Hearing, EIA Report and other relevant documents for collection of Stone from Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam.

The quantity of Stone to be collected is:

1. Stone: 5,35,000 (Five Lakh Thirty Five Thousand) Cu.M of stone for 5 years period i.e 1,07,000 (One Lakh Seven Thousand) Cu.M per year.
2. Total Allotted area: 24 Ha.

The collection of Stone shall be extracted from the area of the GPS Co-ordinates as per mining plan as mentioned below:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 92°43'34.00"	N- 24°58'52.8"
2. E- 92°45'10.50"	N- 24°58'39.60"

The Stone shall be collection manually/semi mechanized way from Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for extraction of Stone at its meeting held on 19/09/2020. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂Category of EIA Notification 2006 and subsequent amendment. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 30/09/2020 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area of mining must be confined to the given 24 Ha area bound by the coordinates mentioned above and there shall not be any other area of mining contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions:

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during collection of Stone and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
3. Manually/semi-mechanized way and low impact collection of Stone shall be undertaken.

ma...
Member Secretary
SEIAA, Assam

4. Ambient air quality monitoring shall be conducted in mining area as well as in buffer zone for PM₁₀, NO_x & SO_x six monthly and report shall be submitted to SEIAA accordingly.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and at transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
6. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above. Extraction shall be undertaken in open cast mining only.
7. There shall be stockyard to stock mining materials outside the quarry site.
8. The following measures are to be further implemented to reduce air pollution during transportation of material:
 - Roads shall be graded to mitigate the dust emission.
 - Over filling of tippers and consequent spillage on the roads shall be avoided.
9. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEFCC, Govt. of India.
10. Mining shall be limited to day time only.
11. No mining shall be carried out in the safety zone of any bridge and/or embankment or animal corridor if any.
12. No mining shall be carried out in the vicinity of natural/manmade archaeological sites.
13. No wildlife habitat will be infringed.
14. Green belt development shall be carried out in 20% of total mine area either on the periphery of mining area or along road side considering CPCB guidelines with native tree species in the mining area.
15. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
16. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
17. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
18. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
19. Dispensary facilities for first-aid shall be provided at site.
20. Occupational health surveillance program of the workers should be undertaken periodically.
21. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone and conservation measures shall be taken for protection of flora & fauna.
22. It shall be ensured that collection of mining materials does not disturb or change the soil characteristic of the mining area and conservation measure shall be taken for protection of flora & fauna.
23. Catch drains, garland drains shall be conducted around the mining area, material dumps, reject dumps to prevent silt and sediments following into any water body.
24. Mining operation shall not intersect ground table and hence there shall not be any water/ waste water discharge from the mining operation.
25. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
26. Only controlled blasting shall be practiced with necessary protective measures. Blasting operation shall be carried out only during the day time. The blasting shall be performed with all necessary care for protection of public, workers and property from fly rock & vibration risks.
27. Delay detonator shall be used and reduce the weight explosive per delay by decreasing hole size along with depth with proper spacing of holes shall be maintained. Random blasting is not allowed.
28. Blasting shall be done by license holder only.
29. Blasting pattern stemming, charging per hole should be designed on the basis field trial to control flying rocks.

- 30. Safety and security of all members of public shall be sole responsibility of permit holder.
- 31. Blasting materials are to be collected from the authorized dealer with permission from District-Authority. Necessary precautionary measures must be taken so that no leakage of explosive occurs during storage & transportation.
- 32. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.
- 33. Adequate sirens, signals, posting of guards at strategic point blasting.
- 34. Anti-vibration devices shall be provided to vibrating tools/equipments to be used by workers during mining vibration shall be maintained within safe limit.
- 35. Necessary musk, helmet, safety shoes etc. shall be provided to all workers working in the mining.
- 36. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
- 37. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
- 38. Overburden, waste rock and non-saleable materials generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope & height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape material that may cause degradation of the surrounding land or silting of water courses. Re-vegetation should be done in the blasting area.
- 39. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternative use.
- 40. Used oil/ waste oil if any, generated shall be sold to the registered recyclers.
- 41. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
- 42. The project proponent shall ensure that no natural water course gets obstructed due to mining operation.
- 43. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013.
- 44. The blasting operation shall not be permitted below the ground level.
- 45. The blasting schedule for mining shall be prepared with the consultation concerned DFO. There should be a time gap between each blasting.
- 46. The project proponents are responsible for any damage caused due to blasting operation during mining and bear the expenditure for loss of life & property.
- 47. The blasting operation shall be performed in presence of Forest officials.
- 48. Extraction of minerals (stone) from the river bed will not go beyond the depth of 3 mtr from the un mine top level of river bed.
- 49. The mining operation has to be conducted strictly following the terms and considerations laid down by the Geology & Mining Deptt, Assam in the Mining Plan.
- 50. The DFO Cachar Division should ensure that the mining operation is done following the statutory conditions to avoid any irregularities. Both the DFO Cachar Dvn and the P.P be informed accordingly.

II. General Conditions:

- 1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.
- 2. Special measures shall be adopted to prevent nearby settlements from the impacts of mining activities, maintenance of roads through which transportation of minor mineral is to be undertaken shall be carried out regularly.
- 3. User agency shall comply with the provisions framed under Assam Minor Mineral concession Rule 2013.

mp...
 Member Secretary
 SEIAA, Assam

4. The SEIAA Assam may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
5. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawals of this clearance and attract action under the provisions of Environment Protection Act. 1986.
6. The SEIAA, Assam may revoke or suspend the order, if implementation of any of the above condition is not found satisfactory. SEIAA, Assam will monitor the operation area time to time and project component shall be extended full support for the same.
7. The above conditions will be enforced inter-alia under the provision of water (Prevention & Control of Pollution) Act 1974, the air (Prevention & Control of Pollution) Act 1981, the Environment Protection Act 1986 and the public liability Insurance Act 1991 along with their amendments & rules.
8. The Environmental Clearance is valid for a period of 5 (Five) years only from the date of issue of this order.
9. Under Corporate Environment Responsibility (CER), appropriate budgetary provision shall be made as per MoEFCC OM F. No. 22-65/2017-IA.III dated 01/05/2018 and 19/06/2018 commensurate with the total value of the work and to be spent for health improvement, education, drinking water facilities, and other socio-economic upliftment in and around the project area (radius of 10 KM from the project site) in consultation with a Committee having representatives from all sections of the population in the nearby villages and with information to the SEIAA on biannual basis.
10. The project proponent shall submit half yearly compliance reports in respect of the terms & conditions stipulated in this order to the SEIAA, Assam in soft copy (CD) & hard copy on 1st June and 1st Dec each year. The Compliance Report should also include the work done under CER as in 9 above and also under Green Belt development in the project area (to be supported with photographs and other documentary evidences in both cases).
11. The Divisional Forest Officer, Cachar Forest Division, Dist. Cachar, Assam shall realize the Royalty as per existing rate.

Sd/-

Member Secretary
SEIAA, Assam
Bamunimaidam, Guwahati-21.

Memo No. SEIAA.1313/2020/EC/19 /1143 -A

Dated: 9/10/20

Copy to:

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The P.C.C.F, HoFF, Govt. of Assam, Panjabari, Guwahati-37 for favour of kind information.
4. ✓ The Divisional Forest Officer, Cachar Forest Division, Dist. Cachar, Assam for information & necessary action to ensure that all Specific Conditions & General Conditions are complied with.
5. The Regional Office, MoEF, Govt. of India, Low-U-sib, Lumbatngen, Near MTC Workshop, Shillong-21 for information.
6. Office Copy.

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Member Secretary
SEIAA, Assam
Bamunimaidam, Guwahati-21.
Raka

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVT OF INDIA
BAMUNIMAIDAM, GUWAHATI 781021, ASSAM.

No. SEIAA.1313/2020/EC/23/1303

Dated: 05/02/21

To

The Divisional Forest Officer,
Cachar Forest Division,
Dist: Cachar, Assam.

Sub: -Environment Clearance for collection of Stone from "Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam by The D.F.O, Cachar Forest Division,

This has reference to your application for Environmental Clearance dtd. 1/09/2020 along with Form-1M, Form-1N Mining Plan, D.F.O. letter, Public Hearing, EIA Report and other relevant documents for collection of Stone from Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam.

The quantity of Stone to be collected is:

1. Stone: 52,000 (Fifty Two Thousand) Cu.M of stone for 1 year period
2. Total Allotted area: 24 Ha.

The collection of Stone shall be extracted from the area of the GPS Co-ordinates as per mining plan as mentioned below:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 92°43'34.00"	N- 24°58'52.8"
2. E- 92°45'10.50"	N- 24°58'39.60"

The Stone shall be collection manually/semi mechanized way from Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for extraction of Stone at its meeting held on 9/01/2021. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂Category of EIA Notification 2006 and subsequent amendment. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 21/01/2021 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

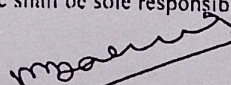
The operational area of mining must be confined to the given 24 Ha area bound by the coordinates mentioned above and there shall not be any other area of mining contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

1. Specific Conditions:

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during collection of Stone and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
3. Manually semi-mechanized way and low impact collection of Stone shall be undertaken.
4. Ambient air quality monitoring shall be conducted in mining area as well as in buffer zone for PM₁₀, NO, & SO₂ six monthly and report shall be submitted to SEIAA accordingly.

maenu
Member Secretary
State Level Environment Impact
Assessment Authority, Assam.
Bamunimaidam, Ghty-21

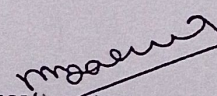
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
6. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above. Extraction shall be undertaken in open cast mining only.
7. There shall be stockyard to stock mining materials outside the quarry site.
8. The following measures are to be further implemented to reduce air pollution during transportation of mineral:
 - Roads shall be graded to mitigate the dust emission.
 - Over filling of tippers and consequent spillage on the roads shall be avoided.
9. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEFCC, Govt. of India.
10. Mining shall be limited to day time only.
11. No mining shall be carried out in the safety zone of any bridge and/or embankment or animal corridor if any.
12. No mining shall be carried out in the vicinity of natural/manmade archaeological sites.
13. No wildlife habitat will be infringed.
14. **Green belt development shall be carried out in 20% of total mine area either on the periphery of mining area or along road side considering CPCB guidelines with native tree species in the mining area.**
15. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
16. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
17. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
18. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
19. Dispensary facilities for first-aid shall be provided at site.
20. Occupational health surveillance program of the workers should be undertaken periodically.
21. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone and conservation measures shall be taken for protection of flora & fauna.
22. It shall be ensured that collection of mining materials does not disturb or change the soil characteristic of the mining area and conservation measure shall be taken for protection of flora & fauna.
23. Catch drains, garland drains shall be conducted around the mining area, material dumps, reject dumps to prevent silt and sediments following into any water body.
24. Mining operation shall not intersect ground table and hence there shall not be any water/ waste water discharge from the mining operation.
25. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
26. Only controlled blasting shall be practiced with necessary protective measures. Blasting operation shall be carried out only during the day time. The blasting shall be performed with all necessary care for protection of public, workers and property from fly rock & vibration risks.
27. Delay detonator shall be used and reduce the weight explosive per delay by decreasing hole size along with depth with proper spacing of holes shall be maintained. Random blasting is not allowed.
28. Blasting shall be done by license holder only.
29. Blasting pattern stemming, charging per hole should be designed on the basis field trial to control flying rocks.
30. Safety and security of all members of public shall be sole responsibility of permit holder.


 Member Secretary
 State Level Environment Impact
 Assessment Authority, Assam.
 Bamunimaidam, Ghly-21
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- 31. Blasting materials are to be collected from the authorized dealer with permission from District-Authority. Necessary precautionary measures must be taken so that no leakage of explosive occurs during storage & transportation.
- 32. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.
- 33. Adequate sirens, signals, posting of guards at strategic point blasting.
- 34. Anti-vibration devices shall be provided to vibrating tools/equipments to be used by workers during mining vibration shall be maintained within safe limit.
- 35. Necessary musk, helmet, safety shoes etc. shall be provided to all workers working in the mining.
- 36. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantity of reject through technological innovation or finding the use of fines through perspective buyers.
- 37. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
- 38. Overburden, waste rock and non-salable materials generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope & height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape material that may cause degradation of the surrounding land or silting of water courses. Re-vegetation should be done in the blasting area.
- 39. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternative use.
- 40. Used oil/ waste oil if any, generated shall be sold to the registered recyclers.
- 41. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
- 42. The project proponent shall ensure that no natural water course gets obstructed due to mining operation.
- 43. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013.
- 44. The blasting operation shall not be permitted below the ground level.
- 45. The blasting schedule for mining shall be prepared with the consultation concerned DFO. There should be a time gap between each blasting.
- 46. The project proponents are responsible for any damage caused due to blasting operation during mining and bear the expenditure for loss of life & property.
- 47. The blasting operation shall be performed in presence of Forest officials.
- 48. Further, the Divisional Forest Officer, Cachar Division shall have to follow the terms and condition laid down in the approved mining plan during the operational period.
- 49. The Divisional Forest Officer, Cachar Division, Silchar shall utilize the mining minerals strictly for Govt. works only as per demand of the Govt. development department. The DFO, Cachar Division is also requested to see that the mining works of the other proponent is not get disturbed.
- 50. The DFO, Cachar Division will ensure strict adherence to the terms & conditions laid down in the approved Mining Plan. Further, he will issue permit against the Govt. department only on the basis of their indent. While issuing permit to the Govt. department the DFO, Karimganj should adhere to the instruction issued by the Govt. vide notification No.PEM.82/2018/31 dt. 26th Oct. 2018 relating to fixation of rate of the minor minerals.

II. General Conditions:

- 1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.
- 2. Special measures shall be adopted to prevent nearby settlements from the impacts of mining activities, maintenance of roads through which transportation of minor mineral is to be undertaken shall be carried out regularly.


 Member Secretary
 State Level Environment Impact
 Assessment Authority, Assam.
 Bamunimaidam, Ghty-21

3. User agency shall comply with the provisions framed under Assam Minor Mineral concession Rule 2013.
4. The SEIAA Assam may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
5. Concealing the factual date or failure to comply with any of the conditions mentioned above may result in withdrawals of this clearance and attract action under the provisions of Environment Protection Act, 1986.
6. The SEIAA, Assam may revoke or suspend the order, if implementation of any of the above condition is not found satisfactory. SEIAA, Assam will monitor the operation area time to time and project component shall be extended full support for the same.
7. The above conditions will be enforced inter-alia under the provision of water (Prevention & Control of Pollution) Act 1974, the air (Prevention & Control of Pollution) Act 1981, the Environment Protection Act 1986 and the public liability Insurance Act 1991 along with their amendments & rules.
8. The Environmental Clearance is valid for a period of 1 (One) year only from the date of issue of this order.
9. Under Corporate Environment Responsibility (CER), appropriate budgetary provision shall be made as per MoEFCC OM F. No. 22-65/2017-IA.III dated 01/05/2018 and 19/06/2018 commensurate with the total value of the work and to be spent for health improvement, education, drinking water facilities, and other socio-economic upliftment in and around the project area (radius of 10 KM from the project site) in consultation with a Committee having representatives from all sections of the population in the nearby villages and with information to the SEIAA on biannual basis.
10. The project proponent shall submit half yearly compliance reports in respect of the terms & conditions stipulated in this order to the SEIAA, Assam in soft copy (CD) & hard copy on 1st June and 1st Dec each year. The Compliance Report should also include the work done under CER as in 9 above and also under Green Belt development in the project area (to be supported with photographs and other documentary evidences in both cases).
11. The Divisional Forest Officer, Cachar Forest Division, Dist. Cachar, Assam shall realize the Royalty as per existing rate.

maenu
Member Secretary
SEIAA, Assam
Bamunimaidam, Guwahati-21.

Memo No. SEIAA.1313/2020/EC/23

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Dated:

Copy to:

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The P.C.C.F, HoFF, Govt. of Assam, Panjabari, Guwahati-37 for favour of kind information.
4. The Divisional Forest Officer, Cachar Forest Division, Dist. Cachar, Assam for information & necessary action to ensure that all Specific Conditions & General Conditions are complied with.
5. The Regional Office, MoEF, Govt. of India, Low-U-sib, Lumbatngen, Near MTC Workshop, Shillong-21 for information.
6. Office Copy.

maenu
Member Secretary
SEIAA, Assam
Bamunimaidam, Guwahati-21.

Annex - 3

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVT OF INDIA
BAMUNIMADAM, GUWAHATI 781021, ASSAM.

No. SEIAA/1313/2021/C/21 /1595
Proposal No. SIA/AS/AIN/234752/2021

Dated: 23/11/2021

To
✓ The Divisional Forest Officer,
Cachar Forest Division,
Dist: Cachar, Assam.

Sub: - Environment Clearance for collection of Stone from "Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam by The D.F.O, Cachar Forest Division,

This has reference to your application for Environmental Clearance dtd. 4/10/2021 along with Form 4, NOC, Mining Plan, D.F.O. letter and other relevant documents for collection of Stone from Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam.

The quantity of Stone to be collected is:

- 1. Stone: 52,780 (Fifty Two Thousand Seven Hundred Eighty) Cu.M of Stone (i.e. original 52,000 Cu.m + addtl. 780 Cu.m) validity up to 04-02-2022.
- 2. Total Allotted area: 24 Ha.

The collection of Stone shall be extracted from the area of the GPS Co-ordinates as per mining plan as mentioned below:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 92°43'34.00"	N- 24°58'52.8"
2. E- 92°45'10.50"	N- 24°58'39.60"

The Stone shall be collection manually/semi mechanized way from Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam.

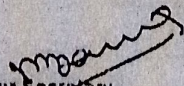
The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for extraction of Stone at its meeting held on 30/10/2021. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendment. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 11/11/2021 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area of mining must be confined to the given 24 Ha area bound by the coordinates mentioned above and there shall not be any other area of mining contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

1. Specific Conditions:

- 1. The legal status of the mining area remains unchanged.
- 2. The lease holder shall undertake adequate safeguard during collection of Stone and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.


Member Secretary
State Level Environment Impact
Assessment Authority, Assam,
Bamunimadam, Gtly-21
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3. Manually/semi-mechanized way and low impact collection of Stone shall be undertaken.
4. Ambient air quality monitoring shall be conducted in mining area as well as in buffer zone for PM₁₀, NO_x & SO₂ six monthly and report shall be submitted to SEIAA accordingly.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
6. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above. Extraction shall be undertaken in open cast mining only.
7. There shall be stockyard to stock mining materials outside the quarry site.
8. The following measures are to be further implemented to reduce air pollution during transportation of mineral:
 - Roads shall be graded to mitigate the dust emission.
 - Over filling of tippers and consequent spillage on the roads shall be avoided.
9. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEFCC, Govt. of India.
10. Mining shall be limited to day time only.
11. No mining shall be carried out in the safety zone of any bridge and/or embankment or animal corridor if any.
12. No mining shall be carried out in the vicinity of natural/manmade archaeological sites.
13. No wildlife habitat will be infringed.
14. Green belt development shall be carried out in 20% of total mine area either on the periphery of mining area or along road side considering CPCB guidelines with native tree species in the mining area.
15. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
16. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
17. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
18. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
19. Dispensary facilities for first-aid shall be provided at site.
20. Occupational health surveillance program of the workers should be undertaken periodically.
21. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone and conservation measures shall be taken for protection of flora & fauna.
22. It shall be ensured that collection of mining materials does not disturb or change the soil characteristic of the mining area and conservation measure shall be taken for protection of flora & fauna.
23. Catch drains, garland drains shall be conducted around the mining area, material dumps, reject dumps to prevent silt and sediments following into any water body.
24. Mining operation shall not intersect ground table and hence there shall not be any water/ waste water discharge from the mining operation.
25. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
26. Only controlled blasting shall be practiced with necessary protective measures. Blasting operation shall be carried out only during the day time. The blasting shall be performed with all necessary care for protection of public, workers and property from fly rock & vibration risks.
27. Delay detonator shall be used and reduce the weight explosive per delay by decreasing hole size along with depth with proper spacing of holes shall be maintained. Random blasting is not allowed.
28. Blasting shall be done by license holder only.

29. Blasting pattern stemming, charging per hole should be designed on the basis field trial to control flying rocks.
30. Safety and security of all members of public shall be sole responsibility of permit holder.
31. Blasting materials are to be collected from the authorized dealer with permission from District-Authority. Necessary precautionary measures must be taken so that no leakage of explosive occurs during storage & transportation.
32. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.
33. Adequate sirens, signals, posting of guards at strategic point blasting.
34. Anti-vibration devices shall be provided to vibrating tools/equipments to be used by workers during mining vibration shall be maintained within safe limit.
35. Necessary musk, helmet, safety shoes etc. shall be provided to all workers working in the mining.
36. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
37. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
38. Overburden, waste rock and non-saleable materials generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope & height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape material that may cause degradation of the surrounding land or silting of water courses. Re-vegetation should be done in the blasting area.
39. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternative use.
40. Used oil/ waste oil if any, generated shall be sold to the registered recyclers.
41. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
42. The project proponent shall ensure that no natural water course gets obstructed due to mining operation.
43. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013.
44. The blasting operation shall not be permitted below the ground level.
45. The blasting schedule for mining shall be prepared with the consultation concerned DFO. There should be a time gap between each blasting.
46. The project proponents are responsible for any damage caused due to blasting operation during mining and bear the expenditure for loss of life & property.
47. The blasting operation shall be performed in presence of Forest officials.
48. The DFO Cachar Division shall utilize the mining minerals strictly for Govt. works only as per demand of Govt. department. The DFO, Cachar Division is also requested to see that the mining works of the other proponent is not get disturbed. The DFO, Cachar will ensure strict adherence to all the terms & condition laid down in the approved Mining Plan. Further, he will issue permit against the Govt. Department only on the basis of their indent. While issuing permit to the Govt. Department, the DFO, Cachar Division should adhere to the instructions issued by the Govt. vide notification No.PEM.82/2018/31 dt. 26th Oct, 2018.

II. General Conditions:

1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.
2. Special measures shall be adopted to prevent nearby settlements from the impacts of mining activities, maintenance of roads through which transportation of minor mineral is to be undertaken shall be carried out regularly.
3. User agency shall comply with the provisions framed under Assam Minor Mineral concession Rule 2013.

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 Member Secretary
 State Level Environment Impact
 Assessment Authority, Assam,
 B. H. M. Road, Guwahati, Assam

4. The SEIAA Assam may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
5. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawals of this clearance and attract action under the provisions of Environment Protection Act, 1986.
6. The SEIAA, Assam may revoke or suspend the order, if implementation of any of the above condition is not found satisfactory. SEIAA, Assam will monitor the operation area time to time and project component shall be extended full support for the same.
7. The above conditions will be enforced later-also under the provision of water (Prevention & Control of Pollution) Act 1974, the air (Prevention & Control of Pollution) Act 1981, the Environment Protection Act 1986 and the public liability Insurance Act 1991 along with their amendments & rules.
8. The Environmental Clearance is valid up to 04-02-2022 from the date of issue of this order.
9. Under Corporate Environment Responsibility (CER), appropriate budgetary provision shall be made as per MoEFCC OM F. No. 22-65/2017-IA.III dated 01/05/2018 and 19/06/2018 commensurate with the total value of the work and to be spent for health improvement, education, drinking water facilities, and other socio-economic upliftment in and around the project area (radius of 10 KM from the project site) in consultation with a Committee having representatives from all sections of the population in the nearby villages and with information to the SEIAA on biannual basis.
10. The project proponent shall submit half yearly compliance reports in respect of the terms & conditions stipulated in this order to the SEIAA, Assam in soft copy (CD) & hard copy on 1st June and 1st Dec each year. The Compliance Report should also include the work done under CER as in 9 above and also under Green Belt development in the project area (to be supported with photographs and other documentary evidences in both cases).
11. The Divisional Forest Officer, Cachar Forest Division, Dist. Cachar, Assam shall realize the Royalty as per existing rate.

[Signature]
Member Secretary
SEIAA, Assam

Bamunimaldam, Guwahati-21.

Dated: 23 / 11 / 2021

Memo No. SEIAA.1313/2020/EC/21 / 1595 -A

Copy to:

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The P.C.C.F, HoFF, Govt. of Assam, Panjabari, Guwahati-37 for favour of kind information.
4. The Divisional Forest Officer, Cachar Forest Division, Dist. Cachar, Assam for information & necessary action to ensure that all Specific Conditions & General Conditions are complied with.
5. The Regional Office, MoEF, Govt. of India, Low-U-slb, Lumbatngan, Near MTC Workshop, Shillong-21 for information.
6. Office Copy.

[Signature]

Member Secretary
SEIAA, Assam
Bamunimaldam, Guwahati-21.

Annex - 4



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVT OF INDIA
BAMUNIMAIDAM, GUWAHATI 781021, ASSAM.**

No. SEIAA.1313/2020/EC/ 1789

Dated: 23/08/2022

Proposal No.SIA/AS/MIN/255643/2022

To
✓ The Divisional Forest Officer,
Cachar Forest Division,
Dist: Cachar, Assam.

Sub: -Amendment of Environment Clearance for collection of Stone from "Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam by The D.F.O, Cachar Forest Division.

This has reference to your application for Environmental Clearance dtd. 12/07/2022 along with Form-4, Mining Plan, D.F.O. letter and other relevant documents for collection of Stone from Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam.

The quantity of Stone to be collected is:

- 1. Stone: *37000 (Thirty Seven Thousand) Cu.M stone from the minable reserved quantity of the Jatinga River Minor Mineral Unit-2(Stone) in favour of the Divisional Forest Officer, Cachar Division for a period of one (1) year.*
- 2. Total Allotted area: 24 Ha.

The collection of Stone shall be extracted from the area of the GPS Co-ordinates as per mining plan as mentioned below:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 92°43'34.00"	N- 24°58'52.8"
2. E- 92°45'10.50"	N- 24°58'39.60"

The Stone shall be collection manually/semi mechanized way from Jatinga River Minor Mineral Unit-2 (Stone)" under Cachar Forest Division, Dist. Cachar, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for extraction of Stone at its meeting held on 30/07/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂Category of EIA Notification 2006 and subsequent amendment. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 12/08/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area of mining must be confined to the given 24 Ha area bound by the coordinates mentioned above and there shall not be any other area of mining contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

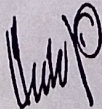
Member Secretary
SEIAA, Assam

1. Specific Conditions:

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during collection of Stone and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
3. Manually/semi-mechanized way and low impact collection of Stone shall be undertaken.
4. Ambient air quality monitoring shall be conducted in mining area as well as in buffer zone for PM₁₀, NO_x & SO₂ six monthly and report shall be submitted to SEIAA accordingly.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
6. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above. Extraction shall be undertaken in open cast mining only.
7. There shall be stockyard to stock mining materials outside the quarry site.
8. The following measures are to be further implemented to reduce air pollution during transportation of mineral:
 - Roads shall be graded to mitigate the dust emission.
 - Over filling of tippers and consequent spillage on the roads shall be avoided.
9. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEFCC, Govt. of India.
10. Mining shall be limited to day time only.
11. No mining shall be carried out in the safety zone of any bridge and/or embankment or animal corridor if any.
12. No mining shall be carried out in the vicinity of natural/manmade archaeological sites.
13. No wildlife habitat will be infringed.
14. **Green belt development shall be carried out in 20% of total mine area either on the periphery of mining area or along road side considering CPCB guidelines with native tree species in the mining area.**
15. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
16. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
17. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
18. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
19. Dispensary facilities for first-aid shall be provided at site.
20. Occupational health surveillance program of the workers should be undertaken periodically.

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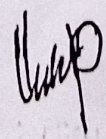
21. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone and conservation measures shall be taken for protection of flora & fauna.
22. It shall be ensured that collection of mining materials does not disturb or change the soil characteristic of the mining area and conservation measure shall be taken for protection of flora & fauna.
23. Catch drains, garland drains shall be conducted around the mining area, material dumps, reject dumps to prevent silt and sediments following into any water body.
24. Mining operation shall not intersect ground table and hence there shall not be any water/ waste water discharge from the mining operation.
25. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
26. Only controlled blasting shall be practiced with necessary protective measures. Blasting operation shall be carried out only during the day time. The blasting shall be performed with all necessary care for protection of public, workers and property from fly rock & vibration risks.
27. Delay detonator shall be used and reduce the weight explosive per delay by decreasing hole size along with depth with proper spacing of holes shall be maintained. Random blasting is not allowed.
28. Blasting shall be done by license holder only.
29. Blasting pattern stemming, charging per hole should be designed on the basis field trial to control flying rocks.
30. Safety and security of all members of public shall be sole responsibility of permit holder.
31. Blasting materials are to be collected from the authorized dealer with permission from District Authority. Necessary precautionary measures must be taken so that no leakage of explosive occurs during storage & transportation.
32. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.
33. Adequate sirens, signals, posting of guards at strategic point blasting.
34. Anti-vibration devices shall be provided to vibrating tools/equipments to be used by workers during mining vibration shall be maintained within safe limit.
35. Necessary musk, helmet, safety shoes etc. shall be provided to all workers working in the mining.
36. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantity of reject through technological innovation or finding the use of fines through perspective buyers.
37. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
38. Overburden, waste rock and non-saleable materials generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope & height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape material that may cause degradation of the surrounding land or silting of water courses. Re-vegetation should be done in the blasting area.
39. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternative use.
40. Used oil/ waste oil if any, generated shall be sold to the registered recyclers.
41. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.



- 42. The project proponent shall ensure that no natural water course gets obstructed due to mining operation.
- 43. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013.
- 44. The blasting operation shall not be permitted below the ground level.
- 45. The blasting schedule for mining shall be prepared with the consultation concerned DFO. There should be a time gap between each blasting.
- 46. The project proponents are responsible for any damage caused due to blasting operation during mining and bear the expenditure for loss of life & property.
- 47. The blasting operation shall be performed in presence of Forest officials.
- 48. Further, the Divisional Forest Officer, Cachar Division shall have to follow the terms and condition laid down in the approved mining plan during the operational period.
- 49. The Divisional Forest Officer, Cachar Division, Silchar shall utilize the mining minerals strictly for Govt. works only as per demand of the Govt. development department. The DFO, Cachar Division is also requested to see that the mining works of the other proponent is not get disturbed.
- 50. The DFO, Cachar Division will ensure strict adherence to the terms & conditions laid down in the approved Mining Plan. Further, he will issue permit against the Govt. department only on the basis of their indent. While issuing permit to the Govt. department the DFO, Karimganj should adhere to the instruction issued by the Govt. vide notification No.PEM.82/2018/31 dt. 26th Oct. 2018 relating to fixation of rate of the minor minerals.
- 51. *The excavation must be at least 5.0 meters away from the high bank of the river and maintaining two meters mining depth.*

II. General Conditions:

- 1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.
- 2. Special measures shall be adopted to prevent nearby settlements from the impacts of mining activities, maintenance of roads through which transportation of minor mineral is to be undertaken shall be carried out regularly.
- 3. User agency shall comply with the provisions framed under Assam Minor Mineral concession Rule 2013.
- 4. The SEIAA Assam may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 5. Concealing the factual date or failure to comply with any of the conditions mentioned above may result in withdrawals of this clearance and attract action under the provisions of Environment Protection Act. 1986.
- 6. The SEIAA, Assam may revoke or suspend the order, if implementation of any of the above condition is not found satisfactory. SEIAA, Assam will monitor the operation area time to time and project component shall be extended full support for the same.
- 7. The above conditions will be enforced inter-alia under the provision of water (Prevention & Control of Pollution) Act 1974, the air (Prevention & Control of Pollution) Act 1981, the Environment Protection Act 1986 and the public liability Insurance Act 1991 along with their amendments & rules.



4802

8. The Environmental Clearance is valid for a period of 1 (One) year only from the date of issue of this order.
9. Under Corporate Environment Responsibility (CER), appropriate budgetary provision shall be made as per MoEFCC OM F. No. 22-65/2017-IA.III dated 01/05/2018 and 19/06/2018 commensurate with the total value of the work and to be spent for health improvement, education, drinking water facilities, and other socio-economic upliftment in and around the project area (radius of 10 KM from the project site) in consultation with a Committee having representatives from all sections of the population in the nearby villages and with information to the SEIAA on biannual basis.
10. The project proponent shall submit half yearly compliance reports in respect of the terms & conditions stipulated in this order to the SEIAA, Assam in soft copy (CD) & hard copy on 1st June and 1st Dec each year. The Compliance Report should also include the work done under CER as in 9 above and also under Green Belt development in the project area (to be supported with photographs and other documentary evidences in both cases).
11. The Divisional Forest Officer, Cachar Forest Division, Dist. Cachar, Assam shall realize the Royalty as per existing rate.

[Handwritten Signature]
 Member Secretary
 SEIAA, Assam

Bamunimaidam, Guwahati-21.

[Handwritten Initials]

Dated: 23/08/2022

Memo No. SEIAA.1313/2020/EC/ 1789-A

Copy to:

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The P.C.C.F, HoFF, Govt. of Assam, Panjabari, Guwahati-37 for favour of kind information.
4. The Divisional Forest Officer, Cachar Forest Division, Dist. Cachar, Assam for information & necessary action to ensure that all Specific Conditions & General Conditions are complied with.
5. The Regional Office, MoEF, Govt. of India, Low-U-sib, Lumbatngen, Near MTC Workshop, Shillong-21 for information.
6. Office Copy.

[Handwritten Signature]

Member Secretary
 SEIAA, Assam

Bamunimaidam, Guwahati-21.



Pollution Control Board, Assam
(Central Laboratory, Bamunimaidam, Guwahati)

Annexure - 5

25

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ
(কেন্দ্ৰীয় পৰীক্ষাগাৰ, বামুনীমৈদাম, গুৱাহাটী)



Test Report

REPORT NO.	GW-224/24	PAGE	1 of 1
DATE OF ISSUE	21/12/2024	SERVICE REQUEST DATE	-
SERVICE REQUEST NO	-	SAMPLE RECEIVED ON	12/12/2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
		Description: Grab sample Sampling done by: Suraj Gupta Bora, ES Date of sampling: 11/12/2024 Sampling location: Water sample collected from Jatinga River, Mainachara (Lat: 24.974717, Long: 92.751176) Sampling protocol: PCBA/LAB/W&WW/SOP/02 Packing: Plastic container Marking: Labeled Quantity: 2.5 Liter Analysis start date: 12/12/2024 Analysis end date: 20/12/2024	



Sl. No.	Parameters	Unit	Results	Test Method
Physico-Chemical Parameter				
1	pH @25°C	-	7.63	APHA, 24 th Edition, 4500-H ⁺ -B: 2023
2	Conductivity	µs/cm	134.1	APHA, 24 th Edition, 2510-B: 2023
3	Turbidity	NTU	47.6	APHA, 24 th Edition, 2130-B: 2023
4	BOD (3 days at 27°C)	mg/L	2.0	IS 3025 (Part 44):1993 (Reaffirmed 2009)
5	COD	mg/L	12.0	IS 3025 (Part 58): 2006
6	Fluoride	mg/L	0.18	APHA, 24 th Edition, 4500-F C: 2023
7	Chloride	mg/L	9	APHA, 24 th Edition, 4500-Cl ⁻ B: 2023
8	Calcium	mg/L	38	APHA, 24 th Edition, 3500-Ca B: 2023
9	Total Suspended Solids	mg/L	28	APHA, 24 th Edition, 2540-D: 2023
10	Sulphate	mg/L	27.8	APHA, 24 th Edition, 4500 SO ₄ ⁻² E: 2023
11	Nitrate	mg/L	0.2	APHA, 24 th Edition, 4500 NO ₃ ⁻ B: 2023
12	Total alkalinity	mg/L	50	APHA, 24 th Edition, 2320-B: 2023
13	Total Hardness	mg/L	60	APHA, 24 th Edition, 2340 C: 2023
14	Magnesium	mg/L	22	APHA, 24 th Edition, 3500-Mg B: 2023

End of Report

Note:

- The results given above are related to the tested sample, for various parameters as analyzed. The customer asked for the above tests only.
- This test will not be generated again, either wholly or in part, without written permission of the laboratory.
- The samples will be disposed-off after Fifteen days from the date of issue of test report, unless until specified / requested by the customer.
- For any further query related to analysis results please contact QM, PCBA, Central Laboratory.
- This test report cannot be reproduced except with the permission of the laboratory.

(Dr. S. Jahan)
Asstt. Exe. Env. Scientist
Checked By

(M. D. Adhikary)
Sr. Env. Scientist
Authorized Signatory



Pollution Control Board, Assam

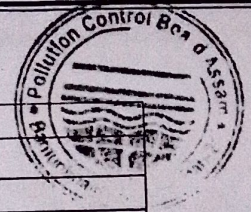
Central Laboratory, Bamunimaidam, Guwahati

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ
কেন্দ্ৰীয় পৰীক্ষাগাৰ, বামুনীমৈদাম, গুৱাহাটী



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Test Report




REPORT NO.	GW-224/24	PAGE	1 of 1
DATE OF ISSUE	21/12/2024	SERVICE REQUEST DATE	-
SERVICE REQUEST NO	-	SAMPLE RECEIVED ON	12/12/2024
NAME & ADDRESS OF CUSTOMER	SAMPLE DETAILS		
	Description: Grab sample Sampling done by: Suraj Gupta Bora, ES Date of sampling: 11/12/2024 Sampling location: Water sample collected from Jatinga River, Mainachara (Lat: 24.974717, Long: 92.751176) Sampling protocol: PCBA/LAB/W&WW/SOP/02 Packing: Plastic container Marking: Labeled Quantity: 2.5 Liter Analysis start date: 12/12/2024 Analysis end date: 20/12/2024		

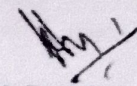
Sl. No.	Parameters	Unit	Results	Test Method
Physico-chemical parameter				
1	Lead	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
2	Copper	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
3	Nickel	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
4	Zinc	mg/L	0.014	APHA, 24 th Edition, 3111-B: 2023
5	Cadmium	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
6	Chromium Total	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
7	Total coliform	MPN/100ml	620	APHA, 24 th Edition, 9221 C: 2023
8	Faecal coliform	MPN/100ml	300	APHA, 24 th Edition, 9221 E: 2023
9	Dissolved Oxygen	mg/L	5.7	IS3025- Part 38 (Reaffirmed 2003)

End of Report

Note:

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(Dr. S. Jahan)
Asstt. Exe. Env. Scientist
Checked By


(M. D. Adhikary)
Sr. Env. Scientist
Authorized Signatory

Head Office : Bamunimaidam, Guwahati - 781021, Assam : India.

Phone : 2652774 & 2550258; Website : www.pcbassam.org; E-mail: membersecretary@pcbassam.org



Pollution Control Board, Assam
(Central Laboratory, Bamunimaldam, Guwahati)



অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ
(কেন্দ্রীয় পরীক্ষাগার, বামুনীমৈদাম, গুৱাহাটী)

Test Report

REPORT NO.	GW-225/24	PAGE	1 of 1
DATE OF ISSUE	21/12/2024	SERVICE REQUEST DATE	-
SERVICE REQUEST NO	-	SAMPLE RECEIVED ON	16/12/2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
		Description: Grab sample Sampling done by: Karuna Thakuria, EES Date of sampling: 13/12/2024 Sampling location: Water sample collected from Jatinga River Stone Mohal Unit-1, Kathlacherra Site, Cachar (Lat: 24.886949, Long: 92.7314829) Sampling protocol: PCBA/LAB/W&W/SOP/02 Packing: Plastic container Marking: Labeled Quantity: 2.5 Liter Analysis start date: 16/12/2024 Analysis end date: 21/12/2024	

Sl. No.	Parameters	Unit	Results	Test Method
Physico-Chemical Parameter				
1	pH @25°C	-	6.94	APHA, 24 th Edition, 4500-H ⁺ -B: 2023
2	Conductivity	µs/cm	124.6	APHA, 24 th Edition, 2510-B: 2023
3	Turbidity	NTU	14	APHA, 24 th Edition, 2130-B: 2023
4	BOD (3 days at 27°C)	mg/L	2.6	IS 3025 (Part 44):1993 (Reaffirmed 2009)
5	COD	mg/L	16	IS 3025 (Part 58): 2006
6	Fluoride	mg/L	0.15	APHA, 24 th Edition, 4500-F C: 2023
7	Chloride	mg/L	8	APHA, 24 th Edition, 4500-Cl ⁻ B: 2023
8	Calcium	mg/L	32	APHA, 24 th Edition, 3500-Ca B: 2023
9	Total suspended solids	mg/L	30	APHA, 24 th Edition, 2540-D: 2023
10	Sulphate	mg/L	28.0	APHA, 24 th Edition, 4500 SO ₄ ⁻² E: 2023
11	Nitrate	mg/L	0.2	APHA, 24 th Edition, 4500 NO ₃ ⁻ B: 2023
12	Total alkalinity	mg/L	50	APHA, 24 th Edition, 2320-B: 2023
13	Total Hardness	mg/L	50	APHA, 24 th Edition, 2340 C: 2023
14	Magnesium	mg/L	18	APHA, 24 th Edition, 3500-Mg B: 2023

End of Report

Note:

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(Dr. S. Jahan)
Asstt. Exe. Env. Scientist
Checked By

(M. D. Adhikary)
Sr. Env. Scientist
Authorized Signatory

Head Office : Bamunimaldam, Guwahati - 781021, Assam : India.

Phone : 2652774 & 2550258; Website : www.pcbassam.org; E-mail: membersecretary@pcbassam.org



Pollution Control Board, Assam

Central Laboratory, Bamunimaidam, Guwahati

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ
কেন্দ্ৰীয় পৰীক্ষাগাৰ, বামুনীমৈদাম, গুৱাহাটী



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28

Test Report


REPORT NO.	GW-225/24	PAGE	1 of 1
DATE OF ISSUE	21/12/2024	SERVICE REQUEST DATE	-
SERVICE REQUEST NO	-	SAMPLE RECEIVED ON	16/12/2024
NAME & ADDRESS OF CUSTOMER	SAMPLE DETAILS		
	Description: Grab sample Sampling done by: Karuna Thakuria, EES Date of sampling: 13/12/2024 Sampling location: Water sample collected from Jatinga River Stone Mohal Unit-1, Kathlacherra Site, Cachar (Lat: 24.886949, Long: 92.7314829) Sampling protocol: PCBA/LAB/W&WW/SOP/02 Packing: Plastic container Marking: Labeled Quantity: 2.5 Liter Analysis start date: 16/12/2024 Analysis end date: 21/12/2024		

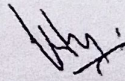
Sl. No.	Parameters	Unit	Results	Test Method
Physico-chemical parameter				
1	Lead	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
2	Copper	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
3	Nickel	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
4	Zinc	mg/L	3	APHA, 24 th Edition, 3111-B: 2023
5	Cadmium	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
6	Chromium Total	mg/L	BDL	APHA, 24 th Edition, 3111-B: 2023
9	Dissolved Oxygen	mg/L	5.8	IS3025- Part 38 (Reaffirmed 2003)

End of Report

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Asstt. Exe. Env. Scientist
Checked By


(M. D. Adhikary)
Sr. Env. Scientist
Authorized Signatory

Head Office : Bamunimaidam, Guwahati - 781021, Assam : India.
Phone : 2652774 & 2550258; Website : www.pcbassam.org; E-mail: membersecretary@pcbassam.org

OBSERVATION

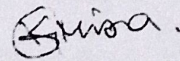
In compliance with the Hon'ble NGT O.A No. 112/EZ dtd. 09/07/24 water samples were collected from the following two locations at Jatinga river, Cachar by RLO Silchar. The samples were analysed at Central Laboratory, Head Office. The details are as follows:

1. Water sample collected from Jatinga River near Mainachara on 11/12/2024
(Lat: 24.974717, Long: 92.751176)
2. Water sample collected from Jatinga River near Jatinga Stone Mahal Unit-I, Khatlachera Site on 13/12/2024 (Lat: 24.886949, Long: 92.7314829)

The samples were analyzed for basic water quality parameters such as pH, turbidity, conductivity, dissolved oxygen, Biological Oxygen Demand (BOD), Chemical Oxygen Demand (COD) and for the presence of heavy metals. The analyzed results are tabulated below:

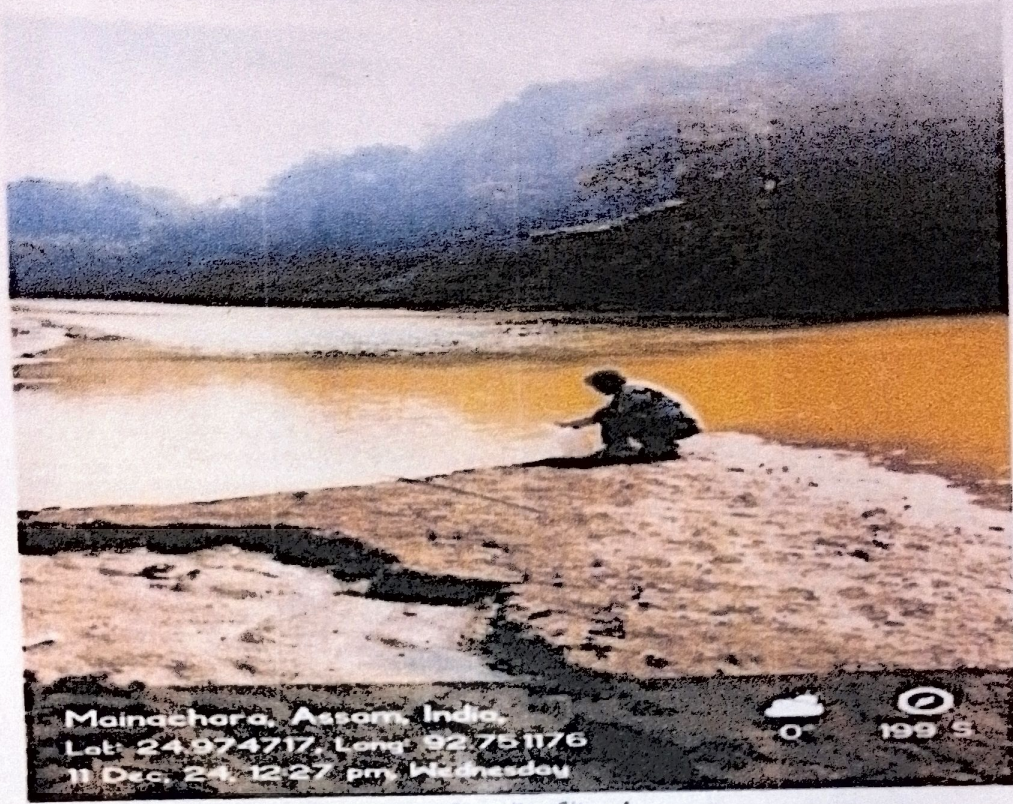
Sl. No.	Parameters	Unit	Sample collected from Jatinga River near Mainachara	Sample collected from Jatinga River near Jatinga Stone Mahal Unit-I, Khatlachera Site
Physico-Chemical & Bacteriological Parameter				
1	pH @25 ⁰ C	-	7.63	6.94
2	Conductivity	µs/cm	134.1	124.6
3	Turbidity	NTU	47.6	14
4	BOD (3 days at 27 ⁰ C)	mg/L	2.0	2.6
5	COD	mg/L	12.0	16
6	Fluoride	mg/L	0.18	0.15
7	Chloride	mg/L	9	8
8	Calcium	mg/L	38	32
9	Total Suspended Solids	mg/L	28	30
10	Sulphate	mg/L	27.8	28.0
11	Nitrate	mg/L	0.2	0.2
12	Total alkalinity	mg/L	50	50
13	Total Hardness	mg/L	60	50
14	Magnesium	mg/L	22	18
15	Lead	mg/L	BDL	BDL
16	Copper	mg/L	BDL	BDL
17	Nickel	mg/L	BDL	BDL
18	Zinc	mg/L	BDL	BDL
19	Cadmium	mg/L	0.014	3
20	Chromium Total	mg/L	BDL	BDL
21	Total coliform	MPN/100ml	BDL	BDL
22	Faecal coliform	MPN/100ml	620	-
23	Dissolved Oxygen	mg/L	300	-
			5.7	5.8

The analysis result showed that both the samples had pH values within the acceptable range (6.5 - 8.5) for Inland Surface Waters subject to Pollution, Class C (Annexure-I), indicating that the water is neither too acidic nor too alkaline, making it suitable for broader range of uses. Dissolved oxygen concentrations were within the tolerance limit for both samples, indicating sufficient oxygen availability for aquatic life. The BOD value and Faecal Coliform, value of Jatinga River near Mainachara meets the Designated Best Use with respect to Bathing Standard (BOD = < 3 mg/l and Faecal Coliform= < 500 MPN/100 ml). The other parameters analysed were also well within the tolerance limit as per Class C (IS:2296-1982) surface water standards.

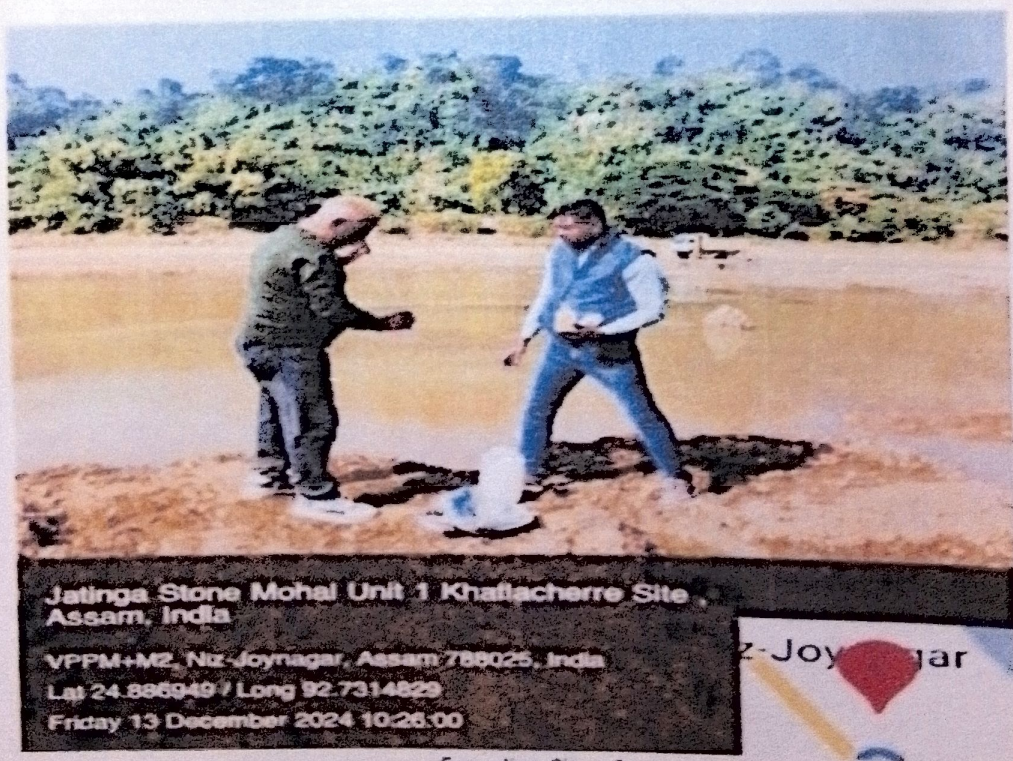


(Gautam K. Misra)
Addl. Chief Env. Scientist
Pollution Control Board Assam

Photograph showing sampling Locations at Jatinga River, Cachar



Sampling Site : 1



Sampling Site : 2

E.TOLERANCE LIMITS FOR INLAND SURFACE WATERS SUBJECT TO POLLUTION
(IS: 2296-1982)

TOLERANCE LIMITS FOR INLAND SURFACE WATERS, CLASS C
(Clause 3.3)

SL.NO (1)	CHARACTERISTIC (2)	TOLERANCE LIMIT (3)	Method of test	
			(4) Ref to Cline in IS:3025-1964 #	(5) Other Method of Test
i)	pH value	6.5-8.5	8	--
ii)	Dissolved Oxygen, mg/l, Min	4	50	--
iii)	Biochemical oxygen demand (5 days at 20° C), mg/l, Max	3	53	--
iv)	Total Coli form Organisms, MPN/100 ml, Max	5000*	--	3.3 of IS: 1622-1981**
v)	Color, Hazen units, Max	300	5	--
vi)	Fluorides (as F), mg/l, Max	1.5	23	--
vii)	Cadmium (as Cd), mg/l, Max	0.01	--	9 of IS:2488 (Part II)-1968##
viii)	Chlorides (as Cl), mg/l, Max	600	24	--
ix)	Chromium (as Cr ⁶⁺), mg/l, Max	0.05	38	--
x)	Cyanides (as CN), mg/l, Max	0.05	27	--
xi)	Total dissolved solids, mg/l, Max	1500	12	--
xii)	Selenium (as Se), mg/l, Max	0.05	28	--
xiii)	Sulphates (as SO ₄), mg/l, Max	400	20	--
xiv)	Lead (as Pb), mg/l, Max	0.1	37	--
xv)	Copper (as Cu), mg/l, Max	1.5	36	--
xvi)	Arsenic (as As), mg/l, Max	0.2	40	--
xvii)	Iron (as Fe), mg/l, Max	50	32	--
xviii)	Phenolic Compounds (as C ₆ H ₅ OH), mg/l, Max	0.005	54	--
xix)	Zinc (as Zn), mg/l, max	15	39	--
xx)	Insecticides, mg/l, Max	Absent	--	8 of IS:2488 (Part III)-1968*@
xxi)	Anionic detergents (as MBAS), mg/l, Max	1	--	Methylene blue-extraction method
xxii)	Oils and grease, mg/l, Max	0.1	--	13 of IS:2488 (Part I 1966 \$)
xxiii)	Nitrates (a NO ₃), mg/l, Max	50	48	--
xxiv)	Alpha emitters, µc/ml, Max	10 ⁻⁵	58	--
xxv)	Beta emitters, µc/ml, Max	10 ⁻⁵	58	--